

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3069
ANSWERED ON:10.08.2000
CONSTRUCTION OF ROBs IN KERALA
T. GOVINDAN

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Union Government are aware that there are 47 locations in Kerala where level crossings are to be replaced by the road over bridges (ROBs);
- (b) if so, the details thereof;
- (c) the number of ROBs for which sanction is accorded;
- (d) the number of ROBs for which permission is given to construct on cost sharing basis;
- (e) whether the Government are considering to construct more road over bridges in Kerala; and
- (f) if so, the details thereof, with reference to Tanur level crossing ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIDIGVIJAY SINGH)

- (a) The locations identified are 62 instead of 47. 50 nos. qualify on Cost Sharing basis and in case of 12 nos. work can be taken up on deposit terms.
- (b) A statement is attached.
- (c) 33 nos. on cost sharing basis.
- (d) 50 nos. qualify on cost sharing basis, out of which 33 have already been sanctioned.
- (e) & (f) Yes, Sir, depending upon the availability of funds and sponsoring of the proposal by State Govt. assigning due priority and fulfilling preliminary pre-requisites.

Regarding Tanur, the level crossing qualifies for construction of Road Over Bridge on cost sharing basis but State Govt. is yet to sponsor the proposal assigning due priority.

STATEMENT REFERRED TO IN REPLY TO PART (b) OF THE UNSTARRED QUESTION NO. 3069 ASKED BY SH GOVINDAN TO BE ANSWERED IN LOK SABHA ON 10.08.2000 REGARDING CONSTRUCTION OF ROBs IN KERALA

Sl.No.	LC	Section	Whether the work	REMARKS
			is sanctioned	
	In Km.		on 'Cost sharing'	
			or not	

1	159	531/8-10	Podanur-Shoranur	NOT sanctioned	Qualifies on cost sharing basis
2	28	46/9-10	Shoranur-Ernakulam	NOT sanctioned	Qualifies on cost sharing basis
3	73	105/5-6	Shoranur-Ernakulam	SANCTIONED	
4	69A	101/10-11	Shoranur-Ernakulam	NOT sanctioned	Qualifies on cost sharing basis
5	11	17/16-17	Shoranur-Ernakulam	SANCTIONED	
6	31	49/2-3	Shoranur-Ernakulam	NOT sanctioned	Qualifies on cost sharing basis
7	67	95/7-8	Shoranur-Ernakulam	SANCTIONED	
8	13	21/5-6	Shoranur-Ernakulam	NOT sanctioned	Qualifies on cost sharing basis
9	26	39/13-14	Shoranur-Ernakulam	SANCTIONED	
10	17	28/10-11	Shoranur-Ernakulam	SANCTIONED	
11	54	67/13-14	Shoranur-Ernakulam	SANCTIONED	
12	64	80/12-13	Shoranur-Ernakulam	SANCTIONED	
13	48	62/9-10	Shoranur-Ernakulam	SANCTIONED	
14	71	102/13-14	Shoranur-Ernakulam	SANCTIONED	
15	43	56/9-10	Shoranur-Ernakulam	SANCTIONED	
16	CRL	8/15-16	CRL-Tirupunithura	SANCTIONED	

17 2 EQ3/19-20 Ernakulam-Quilon SANCTIONED
18 76 111/10-11 Ernakulam-Quilon NOT sanctioned Qualifies on cost sharing basis
19 76T 1/9-10 Ernakulam-Quilon SANCTIONED
20 8 8/17-18 Ernakulam-Quilon SANCTIONED
21 1 EQ1/11-12 Ernakulam-Quilon SANCTIONED
22 561 179/13-14 Quilon-Trivandrum SANCTIONED
23 543 157/5-6 Quilon-Trivandrum NOT sanctioned Qualifies on cost sharing basis
24 541 156/8-9 Quilon-Trivandrum NOT sanctioned Qualifies on cost sharing basis
25 201 688/2-3 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
26 228 731/13-14 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
27 261 787/15-788/1 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
28 172 629/11-12 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
29 276 825/15-826/1 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
30 229 732/9-10 Shoranur-Mangalore SANCTIONED
31 202 688/13-14 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
32 171 626/10-11 Shoranur-Mangalore SANCTIONED
33 174 A 639/14-15 Shoranur-Mangalore SANCTIONED
34 185 666/3-4 Shoranur-Mangalore NOT sanctioned Qualifies on cost sharing basis
35 177 660/4-5 Shoranur-Mangalore SANCTIONED
36 271 807/6-7 Shoranur-Mangalore SANCTIONED
37 186 666/11-12 Shoranur-Mangalore SANCTIONED
38 232 738/7-8 Shoranur-Mangalore SANCTIONED
39 215 713/10-11 Shoranur-Mangalore SANCTIONED
40 199 686/1-2 Shoranur-Mangalore SANCTIONED
41 272 810/1-2 Shoranur-Mangalore SANCTIONED
42 192 673/8-9 Shoranur-Mangalore SANCTIONED
43 196 679/1-2 Shoranur-Mangalore SANCTIONED
44 239 749/2-3 Shoranur-Mangalore SANCTIONED
45 206 695/12-13 Shoranur-Mangalore SANCTIONED
46 238 743/3-4 Shoranur-Mangalore SANCTIONED
47 269 805/5-6 Shoranur-Mangalore SANCTIONED
48 49 53/10-11 Pollachi-Palghat NOT sanctioned Qualifies on cost sharing basis
49 52 56/4-5 Pollachi-Palghat NOT sanctioned Qualifies on cost sharing basis
50 50 54/12-13 Pollachi-Palghat SANCTIONED
51 23 34/10-11 Shoranur-Ernakulam NOT sanctioned Can be taken up on deposit term
52 160 533/8-10 Podanur-Shoranur NOT sanctioned Can be taken up on deposit term
53 68A 97/12-13 Shoranur-Ernakulam NOT sanctioned Can be taken up on deposit term
54 75A 108/6-7 Ernakulam-Quilon NOT sanctioned Can be taken up on deposit term
55 9 15/6-7 Ernakulam-Quilon NOT sanctioned Can be taken up on deposit term
56 75B 108/6-7 Ernakulam-Quilon NOT sanctioned Can be taken up on deposit term
57 577 208/6-7 Quilon-Trivandrum NOT sanctioned Can be taken up on deposit term
58 174 B642/8-9 Shoranur-Mangalore NOT sanctioned Can be taken up on deposit term
59 176 655/3-4 Shoranur-Mangalore NOT sanctioned Can be taken up on deposit term
60 174C 647/7-8 Shoranur-Mangalore NOT sanctioned Can be taken up on deposit term
61 183 665/2-3 Shoranur-Mangalore NOT sanctioned Can be taken up on deposit term
62 178 662/5-6 Shoranur-Mangalore NOT sanctioned Can be taken up on deposit term

For works at Sl No.51 to 62, the level crossings were provided on deposit terms and therefore, their replacement with ROB/RUB can be taken up on deposit terms i.e. at the cost of the road authority as per extant rules.